

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

17

IA 1370(MB)2024 IN  
C.P. (IB)/363(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 28.03.2024

NAME OF THE PARTIES:

Millenium Enterprise

Vs

Bombay Infrastructure India Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Deepali Jaiswar, Ld. Counsel for the Applicant present.
3. **IA-1370(MB)2024:** This is an application filed by the IRP under section 60 (5) of the Insolvency and Bankruptcy Code, 2016 for taking on record certifying re-constitution of COC and revised amount of claims by creditors admitted of the Corporate Debtor a/w the updated list of creditors. The same is taken on record. Accordingly, IA-1370(MB)2024 is **allowed and disposed of.**

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)